

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 135/2020

PS Bhajan Pura

State Vs. Amit Goswami

U/s. 147/148/149/457/380/427/411 IPC

16.01.2021

Proceedings conducted through VC.

This is an application moved on behalf of applicant/accused for grant of bail u/s. 437 Cr.P.C.

Present: Mr. Rajiv Krishan Sharma, Ld. SPP for State.
Ms. Himani Mudgal, Ld. Counsel for applicant/
accused.
IO/ASI Om Prakash from PS Bhajan Pura

Reply to the application filed by the IO.

It is submitted on behalf of applicant/accused that he has been falsely implicated in this case. It is further submitted that nothing has been recovered from the applicant/accused. The charge sheet has already been filed. The custody of the accused is not required for further investigation. No purpose would be served by keeping him behind the bars. He is in judicial custody since 17.04.2020. Hence, it is prayed that applicant/accused may be granted bail.

The bail application has been opposed by Ld. SPP as well as by the IO. It has been argued that the applicant/accused was a member of mob which had indulged in looting and rioting. The accused had played an active role

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during the riots. He may influence the witnesses, if released on bail. He may run away from the justice, if released on bail. Hence, it is prayed, the bail application may be dismissed.

I have heard the rival submissions and perused the material on record.

The accused is in JC for the last about nine months. The charge sheet has already been filed. This is the time when there is need of decongestion of jails due to Covid-19 Pandemic. Presence of the accused can be secured by seeking a sound surety from him. Considering the facts and circumstances of the case, nature of offences, the period of custody and the prevailing circumstances, application is allowed. **Accused/applicant Amit Goswami is hereby admitted on bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount.**

Application stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for information and necessary compliance. The Jail Superintendent is also directed to supply the copy of the order to the accused in the Jail. Copy be given dasti to the counsel. Original application be filed in the court within two days. Order be uploaded on the server.

Dinesh
Kumar

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Dinesh Kumar
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(DINESH KUMAR)

CMM/NE/KKD/DELHI/16.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 57/2020
PS Dayal Pur
State Vs. Ajmat Ali**

16.01.2021

Proceedings conducted through VC.

**This is an application moved by accused Shahdab
u/s. 91 Cr.P.C. for preservation of the CDRs.**

Present: None for State.
Ms. Tara Narula, Ld. Counsel for applicant/
accused.
IO/ASI Hukam Singh from PS Dayal Pur.

IO submits that inadvertently he could not read the previous order of the court and therefore, he could not take steps to get the CDRs of the mobile phone of the applicant/accused preserved as directed by the court on last date of hearing.

Part arguments heard.

During the course of arguments, Ld. Counsel for applicant submits that the applicant has been praying for preservation of CDR of the mobile phones of the accused persons for the period w.e.f. 20.02.2020 to 28.02.2020.

Ld. Counsel for applicant seeks time to argue further on the application.

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Application be listed on **19.01.2021**. IO shall remain present on the date fixed.

In the meantime, as interim measure, the IO is directed to approach the service provider (Idea-Vodafone) to preserve the CDR of mobile no. 9350166470, belonging to applicant/accused Shadab as stated by Ld. Counsel, for the period w.e.f. 20.02.2020 to 28.02.2020.

Copy of this order be sent to IO for information and necessary compliance.

Order be uploaded on the server.

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(DINESH KUMAR)

CMM/NE/KKD/DELHI/16.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 351/2020
PS Bhajan Pura (Crime Branch)
State Vs. Shaukat @ Aman Shanket**

16.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant u/s. 207 Cr.P.C.**

**Present: None for applicant.
IO/Inspector Dinesh Moral through VC.**

The IO is directed to supply the copy of charge to
accused through Jail Superintendent concerned before next
date of hearing.

The application be listed with the case file on
23.01.2021.

Order be uploaded on the server.

**Dinesh
Kumar**

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CMM/NE/KKD/DELHI/16.01.2021